

IN THE COURT OF ACMM-EAST KKD DELHI

**FIR No: 178/2017
PS EOW
State Vs Anil Mittal
U/s 406/409/420/120-B IPC
02.09.2020**

Application for surrender u/s 267 Cr.P.C. has been taken up through physical hearing according to the office order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order No. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt & Sessions Judge East KKD Courts, Delhi.

Present : Sh. Arun Mavi, Ld. Substitute APP for the state.

Sh. Aditya Jain, ld. Counsel for the applicant/accused.

Accused is stated to be in Lucknow Jail.

Reply was called from the Jail Superintendent concerned.

However no reply has been received till 2.20 pm.

Issue notice to the Jail superintendent concerned to explain why the reply was not filed as directed vide order dated 28.08.2020. In the meantime the Jail Superintendent is also directed to file reply to the application of the accused on 05.09.2020.

Copy of this order be sent to Jail Superintendent concerned for necessary compliance.

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(DINESH KUMAR)
ACMM (EAST)/KKD/02.09.2020

IN THE COURT OF ACMM-EAST KKD DELHI

**FIR NO. 260/2020
PS Preet Vihar
State Vs. Unknown**

02.09.2020

The present matter has been taken up today through physical hearing according to the Office Order no. 417/RG/DHC/2020 dated the Delhi, 27.08.2020, issued by Hon'ble High Court of Delhi and Order no. 5576-94/JUDL.BR./East/KKD/Delhi dated 29.08.2020 issued by Ld. Distt. & Sessions Judge, East, Karkardooma Courts, Delhi.

Present : Sh. Arun Kumar Mavi, Ld. Substitute APP for the State.

None for the applicant.

None has appeared on behalf of the applicant despite repeated calls. Hence the present application is dismissed and disposed of according.

Proceedings be tagged with the challan and as and when filed by the IO.

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**(DINESH KUMAR)
ACMM (EAST)/KKD/02.09.2020**

IN THE COURT OF ACMM-EAST KKD DELHI

CC No: 1958/2020

Priyanka Goel Vs. Tarun Goel & Ors

02.09.2020

The file is received from the Court of Ms. Ritu Singh, Ld. MM Mahilla Court-02, East KKD, Delhi.

Present : None.

Order dated 29.08.2020 passed by Ms. Ritu Singh, Ld. MM perused. Alongwith the photocopy of the file, original file is also received. The matter is related to PS Shakarpur and the Court of MM (Mahilla Court-01) has the jurisdiction. Therefore, the present matter is assigned to the Court of Ms. Harshita Mishra, Ld. MM Mahilla Court-01 for deciding the matter as per law.

File be sent to the Court of Ld. MM Mahilla Court immediately.

The complainant shall appear before ld. MM on 03.09.2020.

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